

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **MONARCH BROOKEFIELDS LLP**

<b>RELEVANT PARTICULARS</b>	
1.	Name of corporate debtor MONARCH BROOKEFIELDS LLP
2.	Date of incorporation of corporate debtor 07/06/2010
3.	Authority under which corporate debtor is incorporated / registered RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor AAA - 1540
5.	Address of the registered office and principal office (if any) of corporate debtor Survey No 113 / 0, Akurli Village, Panvel Raigarh Mh 410206
6.	Insolvency commencement date in respect of corporate debtor 27 <sup>th</sup> September, 2019 (received corrected order copy on 22 <sup>nd</sup> November, 2019)
7.	Estimated date of closure of insolvency resolution process 24 <sup>th</sup> March, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional S. Gopalakrishnan IBBI / IPA - 002 / IP - N00151 / 2017 - 2018 / 10398
9.	Address and e-mail of the interim resolution professional, as registered with the Board R - 2 / 202, Moraj Riverside Park, Takka, Panvel - 410 206 Raigad District, Maharashtra. Email id: gopi63.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional S. Gopalakrishnan, Partner, Kanchansobha Debt Resolution Advisors LLP 1507- Wing, One BKC, Plot No. C-66, G Block, Bandra Kurla Complex, Bandra East, Mumbai - 400051 Email id : <b>monarchbrookfield@gmail.com</b>
11.	Last date for submission of claims 7 <sup>th</sup> December, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Allottees under a Real Estate Project under Sec. 5 (8) (f) of the Insolvency and Bankruptcy Code, 2016
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) 1. Mr. Rajan Agarwal 2. Mr. Anil Vaidya 3. Mr. Indrajit Mukherjee

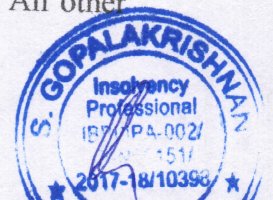


14.	(a) Relevant Forms and	<a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a>
	(b) Details of authorized representatives are available at:	<p>1) Name – <b>Mr. Rajan Agarwal</b>  Reg. No. - IBBI/IPA-001/IP-P01069/2017-2018/11760  Reg. Address - 404, Laxmi Mall, Laxmi Industrial Estate, New Link Road, Andheri West, Maharashtra, 400053  Email - <a href="mailto:iprajanagarwal@gmail.com">iprajanagarwal@gmail.com</a></p> <p>2) Name – <b>Mr. Anil Vaidya</b>  Reg. No. - IBBI/IPA-002/IP-N00067/2017-2018/10145  Reg. Address - Plot No. 107, S.no. 62/65, Mahatma Society, Bhusari Colony, Kothrud, Pune, Maharashtra, 411038  Email - <a href="mailto:anilvaidya38@gmail.com">anilvaidya38@gmail.com</a></p> <p>3) Name – <b>Mr. Indrajit Mukherjee</b>  Reg.No. - IBBI/IPA-001/IP-P-01533/2018-2019/12450  Reg. Address - Flat No.705 A Wing, DeepChs, D N Nagar, J P Road, Andheri (west), Mumbai Suburban, Maharashtra, 400053  Email - <a href="mailto:indrajitmukherjee15@yahoo.com">indrajitmukherjee15@yahoo.com</a></p>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **MONARCH BROOKEFIELDS LLP** on 27th September, 2019.

The creditors of **MONARCH BROOKEFIELDS LLP**, are hereby called upon to submit their claims with proof on or before 7th December, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (Allottees under a Real Estate Project under Sec. 5 (8) (f) of the Insolvency and Bankruptcy Code, 2016) in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**



S. Gopalakrishnan  
Interim Resolution Professional  
Monarch Brookfileds LLP

Date: 24th November, 2019  
Place: Mumbai

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 (CIRP Regulations). The proof of claims should be submitted by way of the following specified forms in the CIRP Regulations:

- Form B – for claims by Operational Creditors
- Form C – for claims by Financial Creditors
- Form CA – for claims by Financial Creditors in a class
- Form D – for claims by Workmen and Employees
- Form E – for claims by Authorised Representative of Workmen and Employees
- Form F – for claims by Creditors other than Financial Creditors and Operational Creditors.

In order to get a copy of the form, you may download from the abovementioned website <https://ibbi.gov.in/home/downloads> and the CIRP Regulations.